

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3673
TO BE ANSWERED ON 16.07.2019

INCOMPLETE PROJECTS UNDER PMGSY

3673. DR. A. CHALLAKUMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of projects not completed within the stipulated time under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years, year-wise;
- (b) whether the authorities concerned have imposed penalty for the defaults in the execution of such projects; and
- (c) if so, the details thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a): As per the Pradhan Mantri Gram Sadak Yojana (PMGSY) programme guidelines, the package with more than one road work is required to be completed within 12 calendar months from the date of issue of work order in plain areas and 18 calendar months in hill States. In case of selected tribal and backward districts, the time limit upto 24 calendar months is allowed for completion of work. Number of projects, not completed within the stipulated time under PMGSY during the last three years, year-wise are as under:-

Period	Road Nos.	Length (km)	Bridges (Nos.)
March 17	8932	32,198.32	1,052
March 18	4846	13,820.85	798
March 19	5461	15,243.84	1,002

(b) & (c): The PMGSY guidelines provide for imposition of penalty to contractors who have not executed the projects as per the schedule timeline indicated in the contract document. Standard Bidding Document (SBD) prescribed for PMGSY is being followed by the States. As per SBD, maximum 10% of total contract amount can be recovered from the defaulting contractors for slow progress of works. The States being the implementing agencies for execution of PMGSY works, imposing penalty on defaulting contractors in execution of PMGSY works is vested with the State as per the condition of SBD.
